



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 6TH DAY OF MARCH, 2026

BEFORE

THE HON'BLE MR. JUSTICE E.S.INDIRESH

CIVIL MISC. PETITION NO. 625 OF 2025

BETWEEN:

1. M/S UVII INFERRA PVT LTD
REPRESENTED BY ITS
MANAGING DIRECTOR
MR. ISAAC PETER
HAVING ITS OFFICE AT: IV/554,
KADAYIRUPPU,
KOLENCHERY ERNAKULAM,
KERALA - 682 311.

...PETITIONER

(BY SRI. M.S. ARIANDITA RAJESH, ADVOCATE;
SRI. RITHWICK GANESH, ADVOCATE)

AND:

1. ANJU BOBBY SPORTS FOUNDATION
REPRESENTED BY ITS CHAIRPERSON
MS. ANJU BOBBY GEORGE
GOOD EARTH ORCHARD,
DODDABELE ROAD
OPP. KSRTC REGIONAL WORKSHOP
KENGARI,
BENGALURU - 560 060.
2. MR. ROBERT BOBBY GEORGE
MANAGING TRUSTEE,
ANJU BOBBY SPORTS FOUNDATION
GOOD EARTH ORCHARD,





DODDABELE ROAD
OPP. KSRTC REGIONAL WORKSHOP
KENGARI,
BENGALURU - 560060.

3. MS. SINIMOLE PAULOSE
TRUSTEE, ANJU BOBBY SPORTS FOUNDATION
GOOD EARTH ORCHARD,
DODDABELE ROAD
OPP. KSRTC REGIONAL WORKSHOP
KENGARI,
BENGALURU - 560060.

4. MR. AJITH MARKOSE
TRUSTEE, ANJU BOBBY SPORTS FOUNDATION
GOOD EARTH ORCHARD
DODDABELE ROAD
OPP. KSRTC REGIONAL WORKSHOP
KENGARI
BENGALURU - 560060.

...RESPONDENTS

(BY SRI/SMT. BEAULA JEMIMA THILAKAVATHI, ADVOCATE)

THIS CMP IS FILED UNDER SECTION 11(6) OF THE ARBITRATION AND CONCILIATION ACT 1996, PRAYING TO ALLOW THE PRESENT PETITION AND APPOINT A SOLE ARBITRATOR IN TERMS OF CLAUSE 12(b) OF THE AGREEMENT DATED 05.03.2021 (ANNEXURE B) AND SECTION 11(6) OF THE ARBITRATION AND CONCILIATION ACT, 1996, TO ADJUDICATE ALL DISPUTES BETWEEN THE PARTIES IN CONNECTION WITH OR ARISING OUT OF THE AGREEMENT.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY,
ORDER WAS MADE THEREIN AS UNDER:



CORAM: HON'BLE MR. JUSTICE E.S.INDIRESH

ORAL ORDER

1. Heard learned counsel appearing for the parties.
2. This petition is filed under Section 11(6) of the Arbitration and Conciliation Act, 1996, praying to appoint sole arbitrator and to refer the disputes between the parties to arbitration, in terms of clause 12(b) of the Agreement dated 05.03.2021 as per Annexure-B to the petition.
3. Having taken note of the submissions made by the learned counsel for the parties, I am of the view that, appointment of an Arbitrator is necessitated. Accordingly, Shri. H.V. Ramachandra Rao, former District Judge is hereby appointed as the sole Arbitrator to resolve the dispute between the parties.
4. Since parties are represented through their learned counsel, the parties are directed to appear before the Arbitration and Conciliation Centre, Race Course Road, Bengaluru, on 09.04.2026 at 11.00 a.m. On appearance of the



parties, learned Arbitrator is requested to dispose of the matter.

5. The Registry is directed to communicate this order to the Arbitration and Conciliation Centre, Bengaluru and also to Shri. H.V. Ramachandra Rao, former District Judge, forthwith.

6. Accordingly, this Civil Miscellaneous Petition stands disposed of.

**Sd/-
(E.S.INDIRESH)
JUDGE**

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List No.: 1 Sl No.: 31